

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. II

Service Tax Appeal No. 20952 of 2014

[Arising out of Order-in-Appeal No. MYS-EXCUS-000-COM-006-13-14 dated 18.12.2013 passed by the Commissioner, Central Excise & Service Tax, Mysore]

Hindustan Petroleum Corporation Ltd

Plot No. 1A, KIADB, Industrial Area,
Bommanikanahalli Village,
Hassan, Karnataka-573201

.....Appellant

VERSUS

Commissioner of CE & ST, Mysore

S-1, S-2, Vinaya Marga,
Siddharthanagar, Mysore-570011

.....Respondent

APPEARANCE:

Present for the Appellant: Sh. Himayush., Advocate

Present for the Respondent: Sh. K. Vishwanath, Authorized Representative

CORAM:

HON'BLE MR. P. A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 20617/2023

DATE OF HEARING: 23.06.2023

DATE OF DECISION: 23.06.2023

PER BENCH

The learned Counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019.

The learned A.R. for the Department has submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the

Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in the open court)

(P. A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

RA_Saifi